

15.30 hrs.

**INDIAN TELEGRAPH (AMENDMENT) BILL, 2003\***

Title: Introduction of the Indian Telegraph (Amendment) No. 2 Bill, 2003.

MR. DEPUTY-SPEAKER: Hon. Members, before I call Shri Arun Shourie, the Minister of Communications and Information Technology, to seek leave of the House to introduce the Indian Telegraph (Amendment No.2) Bill, 2003, I have to inform the House that the hon. Speaker has received a letter dated 19<sup>th</sup> December, 2003 from Shri Arun Shourie intimating that the President, having been informed of the subject matter of the Bill, has recommended the introduction and consideration of the Bill under clause (1) and (3) of article 117 of the Constitution.

Now, Shri Arun Shourie.

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF DISINVESTMENT (SHRI ARUN SHOURIE): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Telegraph Act, 1885.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Telegraph Act, 1885."

*The motion was adopted.*

SHRI ARUN SHOURIE: I introduce\*\* the Bill.

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\*Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 19.12.2003.

\*\*Introduced with the recommendation of the President.